

(c) if so, by what time the integration is supposed to be completed; and

(d) the reasons for not completing the process of integration till now?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Sir.

(b) Yes, Sir.

(c) The Government has constituted a Committee under the chairmanship of a retired Supreme Court Judge to address the pay and perquisites, parity and other HR issues for all employees. The committee is expected to submit its report by 31.01.2012.

(d) The area of integration of Manpower in and the solution to the HR issues is a major task and involves levels of resources. Some part of the delay in harmonizing is due to the critical financial condition being faced by the company as also contentious issues like level mapping, compensation harmonization etc. for all employees.

Equity from foreign player

1744. SHRI SANJAY RAUT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Indian aviation industry is in a crisis;

(b) whether Government welcomes equity from foreign players;

(c) if so, the regulations for the foreign players to invest in this sector; and

(d) whether Government will take care of predatory pricing that is, artificially lowering the price in order to kill competition?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) and (c) A proposal to allow Foreign Direct Investment (FDI) by foreign airlines in Domestic Airlines is under examination of Department of Industrial Policy and Promotion (DIPP).

(d) With a view to maintaining transparency in tariff publication, Directorate General of Civil Aviation (DGCA) has taken following steps:

- Scheduled domestic airlines have been directed to display established tariff route-wise and fare category-wise in their websites, on monthly basis and also to notify any significant and noticeable changes to DGCA within 24 hrs of effecting such a change.

- A Tariff Analysis Unit has been set up in DGCA to monitor air fares of Domestic airlines on a regular basis at periodic intervals.

Backlog vacancies

1745. SHRI AMBETH RAJAN: Will the MINISTER OF CIVIL AVIATION be pleased to state:

- (a) whether provision inserted vide the 81st Amendment to the Constitution is being followed in the Ministry for all groups i.e. Group A to Group D;
- (b) whether backlog vacancies are notified and filled up every year;
- (c) the reasons, if any, for not following the procedure; and
- (d) the details of backlog vacancies filled during the past five years?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) to (d) The posts in the Ministry (Main) are filled by nominations received from Department of Personnel & Training. As regards the other organisations under the Administrative control of this Ministry viz. Directorate General of Civil Aviation and Bureau of Civil Aviation Security are concerned, there is no backlog vacancy.

Malpractices of touts at IGI

1746. SHRI MOHAMMED ADEEB: Will the Minister of CIVIL AVIATION be pleased to states:

- (a) whether it is a fact that touts freely roam and indulge in malpractices at Indira Gandhi International (IGI) Airport;
- (b) whether it is also a fact that the law enforcement agencies are in league with the touts;
- (c) whether these touts are a huge nuisance for most of the passengers;
- (d) whether law in this regard is not being enforced strictly; and
- (e) the action being taken in the matter?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No instances of touts roaming freely and indulging in malpractices within the IGI Airport have come to notice.

(b) to (e) Do not arise.